

**General Circular No 10/2016**

**No.05/05/2016-IEPF  
Government of India  
Ministry of Corporate Affairs**

5<sup>th</sup> Floor, "A" Wing,  
Shastri bhawan, Dr. R.P. Raod,  
New Delhi-110001

Dated: - 07.09.2016

To  
The IEPF Authority,  
All Regional Directors,  
All Registrar of Companies,  
All Stakeholders,

Subject: Relaxation of additional fees for filing Form IEPF-1

Sir,

The Ministry had deployed the V2R2 version of MCA21 on 28<sup>th</sup> March, 2016. Consequently, the Form 1- INV as prescribed under the Companies Act, 1956 was not available for filing on the MCA21 portal since 25<sup>th</sup> March, 2016. In view of this and deployment of the new Form IEPF-1 (which replaces earlier Form 1-INV) after the notification of Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 [IEPF (AATR) Rules] with effect from 7<sup>th</sup> September, 2016, it is clarified that companies that have not filed the requisite information in Form 1 INV can now file the information in Form IEPF-1. Further, as a onetime measure, for companies with due date for filing of the form 1- INV falling between the period 25<sup>th</sup> March 2016 to 6<sup>th</sup> September, 2016, the companies may file the form IEPF- 1 without additional fees on or before 06.10.2016.

2 This issues with the approval of the Competent Authority.

Yours faithfully,



(Monika Gupta)

Deputy Director

Copy to:-

1. CEO, IEPF Authority,
2. Sr. AO, IEPF Authority,
3. E-Governance Cell and Web Contents Manager to place this circular on the Ministry's website.
4. Guard File